

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4582
ANSWERED ON:21.02.2014
ENDORSEMENT OF FOOD PRODUCTS BYIMA
Pradhan Shri Amarnath;Ray Shri Rudramadhab

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Medical Council of India (MCI) had served a show-cause notice to the Indian Medical Association (IMA) for endorsing certain food products in violation of the provisions of the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002;
- (b) if so, the details thereof;
- (c) whether MCI has since submitted its report to the Board of Directors/ Governors on the matter;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken/proposed by the Government to check such unethical endorsements and penalise the erring officials?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (d): Medical Council of India (MCI) informed that the Council had issued a Show Cause Notice on 18.08.2010 to Secretary, Indian Medical Association (IMA) for endorsing the products in violation of the provisions of the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulation, 2002 in a complaint filed by Ms. Bindu M. V. Accordingly, the Ethics Committee decided to remove the name of President and Secretary, IMA from the Indian Medical Register for a period of 6 (Six) months and to issue a censure letter to all the Executive Committee members of the IMA to not to repeat such practices in future. This decision of the Ethics Committee of the Council was informed to IMA by MCI on 23.11.2010.

MCI further informed that another complaint dated 13.12.2012 filed by Dr. K. V. Babu, Kerala, has been considered by the Ethics Committee and subsequently, by the Board of Governors (BoG), MCI. The BoG returned the minutes to Ethics Committee with some observation.

(e): Government on receipt of complaints, asks MCI to take action against such unethical endorsements and penalize the erring doctors as per provision contained in clause 6.8.1(h) of MCI's "Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 amended time to time.